GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4697 ANSWERED ON:23.04.2013 ALLOTMENT OF COAL BLOCK TO CIL Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) is not eligible for the first set of auction for coal blocks although 17 of them are meant for public undertakings;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has decided to allot some of the coal blocks which were taken back from the private operators to the CIL;
- (d) if so, the details thereof; and
- (e) the time by which the said coal blocks are likely to be allotted to CIL?

Answer

MINISTER OF STATE FOR COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) to (b): The Ministry of Coal circulated 17 coal blocks for allocation to Government companies out of which 14 are for specified end-use power and 3 coal blocks are earmarked for purpose of mining. These blocks would be allotted for eligible companies as per the 'Auction by Competitive Bidding of Coal Mines Amendment Rules, 2012'. Coal India Limited (CIL) is not eligible for 14 coal blocks meant for specified end-use power. However, CIL has been assigned 116 coal blocks and 3 de-allocated coal blocks totaling to 119 coal blocks and CIL has submitted its tentative plan regarding exploitation of above blocks.
- (c) to (e): The Government has not taken any decision regarding coal blocks allotted to Private Companies which have been deallocated as the de-allocation has been challenged in most of the cases in Court of Law.